CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

Dated: 31 JAN 1994

APPLICATION NO(s)

906 of 1993.

MPPLICANTS:S.G. Joshi

v/s RESPONDENTS:Div.Com.Manager,S.C.Railway Hubli and Others.

TD.

- 1. Sri.S.P.Kulkarni,
 Advocate,No.2593,
 Upstairs,IIth Main,
 E-Block,2nd Stage,
 Rajajinagar,B'lore-10.
- 2. Sri.A.N.Venugopala Gowda, Advocate,No.8/2,Upstairs, R.V.Road,Bangalore-4.
- 3. The Sr.Divisional Commercial Manager, Commercial Branch, South Central Railways, Hubli.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 12-01-1994.

Issue on

olc

DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm¥

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH

ORIGINAL APPLICATION NUMBER 906 OF 1993

WEDNESDAY THIS THE 12TH DAY OF JANUARY, 1994.

Mr. Justice P.K.Shyamsundar, ... Vice-Chairman.
Mr. T.V.Ramanan, ... Member(A).

S.G.Joshi, S/o G.Joshi, Aged about 41 years, working as CS/I/UBL, Divisional Office, Commercial Branch, Hubli.

.. Applicant.

(By Advocate Shri S.P.Kulkarni)

v

- The Divisional Commercial Manager, South Cedntral Railway, Hubli.
- M.G.Sekharam, Working as Divisional Commercial Manager, South Central Railway, Hubli.
- The Senior Divisional Commercial Manager, Divisional Office, Commercial Branch, Hubli.
- 4. The Additional Divisional Railway Managr, South Central Railway, Hubli.

.. Respondents.

(By Standing Counsel Shri A.N. Venugopala Gowda)

ORDER

Mr.Justice P.K.Shyamsundar, Vice-Chairman:-

After having heard Mr. S.P.Kulkarni, learned counsel for the applicant and Shri A.N.Venugopala Gowda, learned Standing Counsel for the Railways, while we do think the impugned order which is one of suspension can probably be justified by reason of the applicant having been detained in police custody for more than 48 hours as a result of which he becomes automatically suspended under Rule 5(2)(A) of the Railway Servants (Discipline and Appeal) Rules,1968, but de hors the same now that we find the applicant has been issued with a charge sheet, it would

be open to the authorities to review the position in the light of the latest development and to decide whether the continuance of the applicant under suspension was still necessary and feasible. Mr. Venugopal contends at the next turn that is when the next review falls due, the case of the applicant for revocation or continuance of the suspension will be taken up and considered. This assurance should also leave the applicant happy. While we dispose of this application as bereft of any merit, we direct the Railway Authorities to review the question of applicant's suspension at the appropriate time and pass appropriate orders thereon. No costs.

np/

Sd-MEMBER(A) ∠d~ VICE-CHAIRMAN.

TRUE COPY

SECTION OFFICER 31 LENTRAL ADDITIONAL LENGTH BANGALURE